

**HIGH COURT AT CALCUTTA
APPELLATE SIDE**

N O T I F I C A T I O N

No. 1311 – R (JS)

Dated : Calcutta, The 15th day of April, 2016.

It is notified for general information that out of total 21 (twenty one) vacancies declared vide Court's Notification No. 1118- R(J.S.) dated 31st March, 2016, in the cadre of District Judge (Entry Level) of the West Bengal Judicial Service, **15 (fifteen) posts (i.e. 65% of 21 which is 14 rounded off + 01 vacancy exceeding the quota of Limited Competitive Examination) will be filled by way of Normal Promotion in the said Cadre for the year 2016**, following the time schedule prescribed by the Hon'ble Apex Court in Civil Appeal No. 1867 of 2006 vide order dated 04.01.2007 and in terms of the provision for promotion of the Judicial Officer under Rule 26(b) from the cadre mentioned under Rule 6(b) of the West Bengal Judicial (Conditions of Services) Rules, 2004. This exercise of conducting the process of promotion is subject to the result of Malik Mazhar Sultan's case (Civil Appeal No. 1867 of 2006) and All India Judges case (W.P. (C) 1022 of 1989), now pending before the Hon'ble Supreme Court of India and without any prejudice to the rights of any other person. The panel for such selection by Normal Promotion shall be made on "**merit-cum-seniority**" basis and on passing of a suitability test in terms of said Rule 26(b) from amongst such eligible Judicial Officers other than District Judges as mentioned in Clause (b) of Sub-Rule (1) of rule 6 of the said rules.

Further information in the process will follow the said time schedule.

By Order,

Sd/-

**Registrar (Judicial Service)-in-charge.
High Court, Appellate Side, Calcutta.**